

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1
MUMBAI BENCH

Item No. 07

IA 3245/2024 IN C.P. (IB)/251(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.06.2024**

NAME OF THE PARTIES: **STANDARD CHARTERED BANK LIMITED VS
SUN-POWER METALICS PRIVATE LIMITED**

Under Sec 7 Sec 60(2) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3245/2024-

1. Adv. Aniket Worlikar for the Applicant is present.
2. The present Interlocutory Application is filed by the Applicant under Section 60(2) of the Insolvency and Bankruptcy Code, 2016 to take on record the report certifying re-constitution of committee of the creditors in compliance with regulation 17(1) of IBBI. The Report is the same taken on record.
3. In view of the aforesaid, the **IA 3245/2024** is **disposed** of and **allowed**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

/Neeraj

Sd/
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)